

DIVISION BENCH
COURT - II

O-202

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1214(KB)2018
IA(I.B.C)/1038(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH APRIL 2024

IN THE MATTER OF	STATE BANK OF INDIA VS ROHIT FERRO TECH LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Kiran Sharma, Adv.] For the Applicant in IA 1038 of 2022
Ms. Akshita Bohra, Adv.

Mr. Sandip Dasgupta, Adv.] For the Respondent in IA 1038 of 2022
Ms. M. Cholera, Adv.

ORDER

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/1038(KB)2022:**
 - a. Ld. Counsel appearing for the WBSEDCL states that the electricity power has been restored. He also submits that pre-CIRP charges are not included in the present bill submitted to Tata Steel Mining Limited.
 - b. Ld. Counsel appearing for the WBSEDLC also seeks to take instruction that whether the Pre-CIRP dues are included in the said bill or not and therefore WBSEDCL is directed to clear their stand by way of an affidavit.
 - c. List this matter **on 10.05.2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**